

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:842

ANSWERED ON:25.02.2011

ADULTERATION IN FOOD ITEMS

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a number of cases of adulterated food items including synthetic milk, ghee etc. have been reported from various parts of the country;
- (b) if so, the details thereof during the last one year and the current year, so far, State/UT-wise;
- (c) the action taken by the Government against those found guilty;
- (d) whether the Government proposes to introduce a Whistle Blower Scheme alongwith a new set of guidelines to check such activities and ensure standard and nutritional diets to all; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

- (a) & (b) As per available information, state-wise details regarding number of food samples examined and found adulterated during 2009 is at Annexure. The information for the year, 2010 has not yet been received from the States/U.Ts.
- (c) The implementation of the Prevention of Food Adulteration Act, 1954 and Rules, 1955 is entrusted with the Food (Health) Authorities of the States/U.Ts. In this regard, random samples of various food articles including milk, ghee are drawn regularly by the State/U.T Governments and penal action is taken against the offenders, in cases where samples are found to be not conforming to the provisions of PFA Act, 1954 and Rules, 1955.
- (d) & (e) Recently, during the meeting of the Health Ministers and State Secretaries of Health and Medical Education held from 11th to 13th January, 2011 it has been decided to launch a reward scheme for whistle blowers for information on cases of food adulteration.